

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1559 of 2011

(Arising out of Order-in-Original No. 42/2011 dated 15/03/2011 passed
by the Commissioner of Service Tax, Bangalore.)

M/s. Cisco Systems India Pvt. Ltd

11. Divyashree Chambers, B Wing,
'O' Shaguhnessy Road,
Akkithimanahalli,
Bangalore

Appellant(s)

VERSUS

The Commissioner of Service Tax,

1st to 5th Floor,
TTMC Building, Above BMTC Bus Stand,
Domlur,
Bangalore - 560071
Karnataka

Respondent(s)

Appearance:

Mrs. Disha Gursahaney, Advocate,
BMR Legal,
705-706, International Trade Tower,
Nehru Place,
New Delhi - 110019
Delhi

For the Appellant

Mr. P. Rama Holla,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20542 / 2020

Date of Hearing: 01/09/2020

Date of Decision: 01/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which

has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **01/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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